

N.E.F.A. STAFF.

*1967. **Shri L. Jogeswar Singh:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that Government have raised the sanction of Inner Line allowance from 30 per cent. to 33½ per cent. for the North East Frontier Agency staff working within the Inner Line area;

(b) whether it is a fact that staff of the Assam Rifles working within the Inner line area are not sanctioned this increase; and

(c) if so, whether Government will consider the desirability of treating on the same footing the staff of the Assam Rifles with those of North East Frontier Agency in the Inner line of the Agency area?

The Parliamentary Secretary to the Prime Minister (Shri J. N. Hazarika):

(a) Yes.

(b) Yes.

(c) The question of extending the concessions to the ministerial and class IV staff of the Assam Rifles is under consideration.

Shri L. Jogeswar Singh: May I know whether Government have received any representation from the employees of the staff of the Assam Rifles working in the Inner Line of the NEFA, and if so, what steps Government have taken in the matter?

Shri J. N. Hazarika: We have not received any representation from the Army officers or the Assam Rifles personnel for themselves. But we have received representation on behalf of those in the ministerial staff.

Shri L. Jogeswar Singh: May I know whether the attention of Government has been drawn to a Press report published sometime back regarding some anomalies in the matter of increase of a certain percentage in the salaries of the employees of the Assam Rifles and other workers?

Shri J. N. Hazarika: It is being considered.

Shri Amjad Ali: What was the particular purpose of posting a contingent of Assam Rifles in the Inner Line area of North East Frontier Agency in addition to the ordinary police?

The Prime Minister (Shri Jawaharlal Nehru): It is a normal purpose, which is normally done.

INDIANS IN CEYLON

*1968. **Shri M. S. Gurupadaswamy:** Will the **Prime Minister** be pleased to state:

(a) whether Government are aware that 70 "Stateless Indians" working in Ceylon have been threatened with the discontinuance of service unless they produced documentary proof of their Ceylonese nationality;

(b) whether it is a fact that mercantile firms in Ceylon have also threatened similar action against non-Ceylonese employees; and

(c) if the answer to parts (a) and (b) above be in the affirmative, the action taken in the matter?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) to (c). The Government of Ceylon have recently announced a new definition of the term "Ceylonese" for the purposes of employment in public services. Soon after the announcement, the new definition was wrongly interpreted by a minor officer of the P.W.D. and he asked about 70 workers of Ratmalana airport to produce documentary proof of their nationality, if they wanted to retain their jobs. As this action caused a stir, the High Commissioner for India, in Ceylon, contacted the Ceylon authorities who assured him that, the new definition will operate only in the case of future recruitment and not in the case of persons who were already in employment.

Shri M. S. Gurupadaswamy: May I know whether subsequent to this, any

other cases of Indians having been declared as 'Stateless' have been reported, and if so, what action have Government taken in the matter?

Shri Anil K. Chanda: This question refers to employment of people of what is known as 'Stateless' category. But I am not sure whether there has been any deportation of Indians from Ceylon. Possibly, there has not been any deportations.

Shri Raghuramaiah: May I know whether the recent policy of the Ceylon Government of refusing to renew temporary residence permits and identity certificates will have the effect of squeezing out Stateless persons and of inducing them to apply for Indian citizenship, giving up the possibility of their getting Ceylonese citizenship?

Shri Anil K. Chanda: It will be convenient if a separate question is put because it has to be dealt with separately.

Shri M. S. Gurupadaswamy: May I know what is the opinion of the Ceylon Government in this matter, whether the Government of India have ascertained it?

Shri Anil K. Chanda: On which matter?

Shri M. S. Gurupadaswamy: On this matter—this particular instance.

Shri Anil K. Chanda: As I said, they have given an assurance that it will not affect the people who are already in employment.

Shri Damodara Menon: May I know whether this condition regarding proof of Ceylonese nationality will apply only to Indian mercantile firms or also to other firms of other nationalities?

Shri Anil K. Chanda: The notification is a general one.

REPATRIATION OF INDIANS FROM BRITISH GUIANA

*1970. **Shri Raghunath Singh:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the British Guiana Government have decid-

ed to charter a ship to repatriate 400 Indians; and

(b) if so, whether it is a fact that 5,000 Indians are intending to come back to India?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). The information is being collected and will be laid on the Table of the House, when available.

श्री रघुनाथ सिंह : क्या मैं जान सकता हूँ कि हिन्दुस्तान में उनको भेजने का सबब क्या है, वहाँ से क्यों ये लोग वापिस किये जा रहे हैं ?

प्रधान मन्त्री (श्री जवाहरलाल नेहरू) : यह कतई ठीक नहीं है कि वहाँ से वे लोग वापिस भेजे जा रहे हैं, अभी कोई ऐसा वाक्या पेश नहीं आया कि जिसकी वजह बूढ़ी जाय और बतलाई जाय ।

BRITISH EMBASSIES

*1725. **Shri Radha Raman:** Will the Prime Minister be pleased to state:

(a) whether expenditure on some of the British Embassies and other Consular and Diplomatic appointments were being met by the Government of India prior to August 1947;

(b) if so, which were those missions;

(c) whether Government have claimed rights from the British Government in regard to the property etc., which these Missions had purchased in their respective places during that period; and

(d) if so, how the matter now stands?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) The expenditure on the British Legations at Kabul and Kathmandu and the British Consulate General at Kashgar was met entirely by the Government of India. The expenditure on the Diplomatic and Consular